

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No.202

IA-5701/2021 IA-5702/2021 IA-5703/2021 IA-5704/2021

In

IB-1066(ND)/2020

IN THE MATTER OF:

Devinder Yadav & Ors.

V/S

GRJ Distributors and Developers Private Limited

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 7 IBC code 2016

Order delivered on 09.05.2022

CORAM:

**SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)**

**SHRI NARNEDER KUMAR BHOLA
MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Lokesh Bhola, Adv for Applicants in I.A. 5701, 5702, 5703 and 5704/2021


For the Respondent : Adv. Piyush Singh, Adv. Aditi Sinha for the Financial Creditors


ORDER

Counsel for the Applicant/Financial Creditor is present. Counsel for the Corporate Debtor is also present. Counsel for the Corporate Debtor has concluded his arguments in the matter. Counsel for the Financial Creditor has also supplemented the same as required. In addition, the Counsel for the Applicant in the IA-5701/21, 5702/21, 5703/21 & 5704/21 has also been heard at length and arguments concluded.

After hearing these matters in detail, both the Counsels are directed to file the written synopsis not exceeding two pages including Case laws, if any, relied upon by them in support of their contention in a week's time with a copy of the same to be exchanged between them.

Subject to the above compliance, the orders in this regard are **reserved**.


(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)


(NARENDEER KUMAR BHOLA)
MEMBER (TECHNICAL)

Surjit